

(D)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.91/94

date of decision : 1-3-94

Between

Andukuri Venkateswarlu : Applicant

and

1. The Supdt. of Post Offices

Nandyal Division

Nandyal 518 501

2. The Post Master General

AP Southern Region

Kurnool

3. The Union of India

rep. by the Director General

Dept. of Posts, Dak Bhavan

New Delhi 110 001

: Respondents

Counsel for the applicant : J.V. Lakshman Rao,
Advocate

Counsel for the Respondents : N.R. Devaraj, SC for
Central Government

CORAM

HON. MR. A.B. GORTHI, MEMBER (ADMINISTRATION)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDICIAL)

(Signature)

(27)

Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Administration))

Grievance of the applicant is that he was not being allowed to join duty from 2-12-1993 onwards. His request in the OA is for a direction to the respondents to take him back to the duty immediately and treat the period from 2-12-1993 onwards also as on duty. He has made a further claim regarding pay and allowances for the period from 1-6-1993 to 15-6-1993 and again from 16-6-1993 to 1-12-1993.

2. Heard learned counsel for both the parties.
3. Mr. N.R. Devaraj, learned counsel for the respondents has shown us a service message from the Superintendent of Post Offices, Nandyal Division, addressed to the applicant asking him to join duty forthwith at Donakonda RSSO. In view of this the main relief sought by the applicant in the OA no longer subsists. The applicant may immediately join duty at Donakonda as already directed by the Superintendent of Post Offices.
4. As regards other claims in the OA regarding pay and allowances for the period from 1-6-1993 onwards, he may make a representation to the competent authority. The said authority on receipt of the representation shall consider and dispose it of within two months from the date of receipt of the same.
5. The OA is ordered accordingly, at the stage of admission itself. No costs.

T. Chandrasekhar Reddy
(T. Chandrasekhar Reddy)
Member (Judicial)

A.B. Gorthi
(A.B. Gorthi)
Member (Admn)

Dated in the Open Court
March 1, 1994

sk

Amiga 18374
Deputy Registrar (J)

2008

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 1-3-1994.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in
O.A. No. 91/94

T.A. No.

(W.P. No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

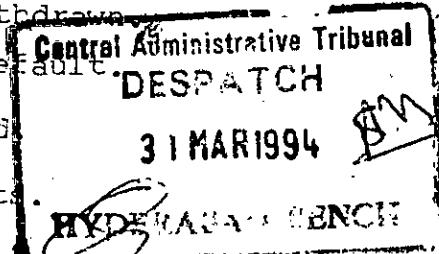
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



pvm